

ACT No. XXX OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the
23rd September, 1927.)*

**An Act further to amend the Indian Divorce Act for a
certain purpose.**

IV of 1869.

WHEREAS it is expedient further to amend the Indian Divorce Act for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Divorce (Second Short title: Amendment) Act, 1927.

IV of 1869.

2. In the second paragraph of section 2 of the Indian Divorce Act, after the word 'petitioner' where it first appears, the words 'or respondent' shall be inserted. Amendment of section 2, Act IV of 1869.

Price 1 anna or 1½d.]

MGIPC—L—I-112—19 11-27—7,500.